RAJYA SABHA [3 May, 2007]

'guesthouse' at the earlier accommodation known as 'Butler Palace' in Lucknow, vacated due to orders of the Supreme Court of India, have been stored in the basement of the current premises.

- (c) No, Sir.
- (d) Does not arise.

Misuse of funds for Sarva Shiksha Abhiyan by States

- *383. SHRI C. RAMACHANDRAIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government have come across any misuse of funds by the States which are implementing the Sarva Shiksha Abhiyan;
- (b)if so, the break-up of funds that have been embezzled, State-wise during the last three years;
- (c) whether any penal action to discipline and discourage the perpetrators and also to freeze the fund disbursals to the States have been initiated;
 - (d) if so, the details thereof, State-wise; and
 - (e) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) In the light of the report on the Performance Audit of the Sarva Shiksha Abhiyan (SSA), submitted by the Comptroller & Auditor General of India in August 2006, for the period 2001 -02 to 2004-05, and the examination of the points raised therein by the Government of India and State/UT SSA programmes, an amount of about Rs. 53 crores can be classified as expenditure not covered under the SSA guidelines. There has been no case of embezzlement. In cases of diversion of SSA funds for other educational purposes, the Government of India has directed States to recoup the inadmissible expenditure to the State SSA programmes.

(c) to (e) The States/UTs have already been strictly instructed to avoid recurrence of such instances in future. Government of India is monitoring the use of SSA funds through annual State/UT audits, independent concurrent financial reviews and field monitoring through 41 social science institutions.